

(iii) The economic advantage will be higher if alcohol is preferentially used for making higher value added chemical products not only to meet their increasing demand but also for exports.

(iv) The present capacity for producing absolute alcohol is only 800 kl. per year distributed between two units.

(d) According to Government policy, all the molasses available should be gainfully used within the country to the maximum extent possible. Exports of molasses are usually allowed only if availability is surplus to requirement.

Ban on Child Labour

331. SHRI K. PRADHANI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are aware that child labour is a major reflection on our society's economic health; and

(b) whether Government propose to place a ban or some restrictions on the employment of children below the age of 12?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): (a) Yes, Sir. Government is aware of the problem of child labour as a part of our complex Socio-economic condition.

(b) The employment of children below the age of 12 is already prohibited under the provisions of various labour laws.

Film on Jawaharlal Nehru

332. SHRI R. P. DAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan will co-produce with Czechoslovakia a TV film on Jawaharlal Nehru; and

(b) the some salient features of the plan?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Yes, Sir, A proposal is under consideration.

(b) The title of the film will be 'THE BITTER AUTUMN WITH A SCENT OF MANGO'. On Behalf of Czechoslovakia, the Director would be Jiri Sequens who represents the Barrandov Film Studio, Prague. The Associate Director from India would be Shri Basu. Bhattacharya. Expenditure in India limited to Rs. 7 lakhs, would be borne by Doordarshan while the Czech side would provide the remaining funds for production of the film.

High Court Bench for Saurashtra, Gujarat

333. SHRI RAMJI BHAI MAVANI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Centre has received representations, letters and memoranda from the Chief Minister, Law Minister and Chief Justice of Gujarat for a High Court Bench in Saurashtra Region of Gujarat recently as well as during 1977 to 1982;

(b) if so, the details thereof;

(c) when the said bench is likely to be given and announced; and

(d) what are the difficulties of Gujarat and Centre for not opening the said High Court bench in Saurashtra Region and other parts of this area?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (d) The Hon'ble Member had written to the Union Minister of Law, Justice and Company Affairs in May, 1981 for establishment of a High Court